

**GOVERNMENT OF INDIA  
OVERSEAS INDIAN AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5607  
ANSWERED ON:07.09.2011  
GUIDELINES ON PRAVASI MARRIAGES  
Reddy Shri Magunta Srinivasulu

**Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:**

- (a) whether the Government has issued any fresh guidelines on Travasi marriages;
- (b) if so, the details thereof; and
- (c) if not, the time by which such guidelines are likely to be issued?

**Answer**

MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

(a) and (b): No fresh guidelines on `Pravasi` marriages have been issued since 2008.

Ministry of Overseas Indian Affairs had brought out a guidance booklet on `Marriages to Overseas Indians` in 2007 which contains information on safeguards available to women deserted by their NRI spouses, legal remedies available, authorities that can be approached for redressal of grievances etc. A pamphlet entitled `Thinking of the marriage of your daughter with an NRI?` had also been brought out by the Ministry in 2007 highlighting the precautions to be taken before entering into marriage alliance.

Apart from this, National Commission for Women (NCW), the coordinating agency at the National level for dealing with the issues pertaining to NRI marriages has brought out a pamphlet entitled `Problems Relating to NRI Marriages-Dos and Donts`. It describes the problems related to NRI marriages and suggests precautionary do`s and don`ts for Indian women considering marriage to a Non-Resident Indian (NRI) or a Person of Indian Origin (PIO). NCW has also brought out a report on problems relating to NRI marriages, titled `The `No where` Brides`.

(c) The above mentioned guidelines issued on `Pravasi` marriages have addressed all areas of Pravasi marriages. Hence, there is no proposal at present to issue any fresh guidelines on the subject.